

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cont. Case (CvL.) No.1196 of 2019

Rajesh Kumar Sinha Petitioner

Versus

1. The State of Jharkhand
2. Sri Lokesh Mishra Opposite Parties

CORAM : HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD

For the Petitioner : Mr. Deepak Kumar Prasad, Advocate
For the Opp. Party-State : Mr. Md. Asrafujamman Khan, G.P.-IV

04/26.06.2020 The matter has been heard with the consent of learned counsel for the parties through video conferencing. They have no complaint about any audio and visual connectivity.

Mr. Deepak Kumar Prasad, learned counsel for the petitioner has submitted that since Mr. Suresh Kumar has been engaged as empaneled lawyer in the State of Jharkhand and as such, as per instruction, he is representing the writ petitioner.

The instant contempt application is for alleged non-compliance of order dated 02.05.2019 passed in W.P.(C) No.1727 of 2019, whereby and whereunder, the direction has been passed directing the respondent no.3-Sub-Divisional Magistrate, Sadar, Ranchi to take final decision on the pending petition Case No.M-958 of 2018.

Mr. Md. Asrafujamman Khan, learned G.P.-IV appearing for the State of Jharkhand has submitted by referring to show cause that the order passed by the writ Court has been complied with since the authorities have taken decision on 19.06.2019.

Upon this Mr. Deepak Kumar Prasad, learned counsel appearing for the petitioner has submitted that the instant contempt application may be disposed of giving liberty to the writ petitioner to assail the order passed by the Sub-Divisional Magistrate, Sadar, Ranchi on 19.06.2019 in Case No.M-958 of 2018.

This Court after having heard the learned counsel for parties and considering the nature of order passed by this Court, in terms thereof, Sub-Divisional Magistrate, Sadar, Ranchi has taken decision

on 19.06.2019, therefore, is of the view that the order passed by the Writ Court since has been complied with, hence, no purpose would be served in proceeding with the contempt application.

Accordingly, the instant contempt application stands disposed of with the liberty to the petitioner to assail the aforesaid order dated 19.06.2019 passed in Case No.M-958 of 2018, if he so wishes, before the appropriate Forum or the Court of law.

(Sujit Narayan Prasad, J.)

Rohit/-